

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 224/2003.

this, the 8th day of May 2003.

HON. MR. A.K. MISRA MEMBER(A)

HON. MR. RAFIQ UDDIN MEMBER(J)

Sri Krishna Prasad Yadav, aged about 52-years, Son  
of late Ram Adhar Yadav, Resident of Mirza Ka Purwa,  
Post Dariyabad, Railway Station, District-Barabanki,  
(U.P.)

....Applicant.

BY Advocate Shri B.R. Singh.

VERSUS

1. Union of India through General Manager, Northern  
Railway, Baroda House, New Delhi.
2. Divisional Railway Manager Northern Railway, Hazratganj,  
Lucknow.
3. Senior Divisional Commercial Manager, Northern  
Railway, Hazratganj, Lucknow.
4. Station Master, Ayodhya Railway Station, Ayodhya.

....Respondents.

BY Advocate Shri N.K. Agarwal

ORDER (ORAL)

BY A.K. MISRA MEMBER(A)

The relief claimed in this O.A. is for quashing  
the suspension order dated 1st September 1999, and further

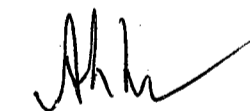
for issue of directions to respondents to reinstate the applicant <sup>and</sup> to decide the appeal filed by the applicant on 3rd February 2003, and further for payment of arrears of subsistence allowance\$ and monthly subsistence allowance\$.

2. Heard counsel for the parties. We dispose of this O.A. with the direction to the competent authority to dispose of the applicant's appeal within a period of three months from the date of issue of this order.

3. We further direct the respondents to verify the applicant's claim in respect of arrears of subsistence allowance\$ which is stated to have not been paid. In case, on verification, it is found that subsistence allowance\$ and arrears thereof has not been paid, the respondents shall pay the monthly subsistence allowance\$ as per rules and also ~~not paid~~ <sup>Arrears</sup> arrears if any, within a period of one month from the date of receipt of this order.

4. The O.A. is disposed of as above without any order as to costs.

  
MEMBER(J)

  
MEMBER(A)

LUCKNOW: DATED: 8.5.2003.

V.